



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Jan/202122/8

DATED: 24/02/2022

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Jan/202122/8 dated 24/02/2022 of Norms Committee - VI for the year 2021-22 was held on 24/02/2022 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri D.N. Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Jan/202122/8
Case Status	Case Approved

Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00286348AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and based of the comments of the Technical Authority, i.e, CIFT furnished vide letter No. 1(7)/FP/SION/2018 dated 15.11.2019 on the similar case of the firmd in M.No.18/85 dated 26.12.2019, decided to fix adhoc norms on the above mentioned application of the firm allowing the inputs as under :	
Export Item	
Agar Agar Strips Powder , Food, Bacteriological	18156.000 Kg
Microbiological, Pharma Grade	
Import Item	
Agar Agar Strips Commercial Grade	20000.000 Kg
RA may take subsequent consequential action accordingly.	

Case No.	2 / NC/6/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	YASHASWI FISH MEAL AND OIL COMPANY
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00320572AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and based on the decision taken on the similar case of the firm in M.No.01 dated 27.05.2021, the Committee decided to ratify the norms under Para 4.06 of HBP with following technical inputs on the manufacturing process;	

- i. The export item is unfit for human consumption.
- ii. Both the export/import items are in powder form.
- iii. No vitamins are added in the production process.

Export Item

Finished Fish Meal (Dried, Pulverised Sieved 4808.000 MT
& Packed in powder form) (Unfit for human
consumption).

Import Item

Fish Meal (Unfinished) (Unfit for human 5000.000 MT
consumption)

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	3 / NC/6/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00269282AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No.E-4/18/2014-DGFT dated 17.09.2020 on similar case of the firm, decided to fix the norms on the above mentioned application, allowing the following inputs;

Export Item

Vegetable Fatbase Powder (containing 19% to 21% of Falm Fat)	880.000 MT
Vegetable Fatbase Powder (containing 27% to 29% of Falm Fat)	1056.000 MT
Vegetable Fatbase Powder (containing 31% to 33% of Falm Fat)	88.000 MT

Import Item

Refined Bleached and Deodorized Palmolein (RBD Palmolein)	500.000 MT
Acid Casein	16.000 MT

The firm has applied for import of 2840.000 MT of Refined Bleached and Deodorized Palmolein (RBD Palmolein). The Committee decided to permit the firm for import of 500.000 MT of Refined Bleached and Deodorized Palmolein (RBD Palmolein) initially and after completion of 50% of export, the firm may submit application for further enhancement of the import quantity.

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2015-20 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

Case No.	4 / NC/6/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00331446AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms under Para 4.06 of HBP on the above mentioned application of the firm on the basis of technical comments of Tech.2 allowing the following inputs ;

S.No.	Export Item	Quantity	Import Item	Quantity
1.	Soft Gelatin Capsules of 1.000 No. 960mg containing 300 mg Cod Liver Oil, Gelatin 166.51 mg , Glycerine USP/FCC 66.60 mg		Cod Liver Oil	300.000 mg
			Gelatin	183.161 mg
			Glycerine USP/FCC	66.60 mg
2.	Soft Gelatin Capsules of 1.000 No. 460mg containing 315 mg Cod Liver Oil, Gelatin 91.35 mg , Glycerine USP/FCC 39.15 mg		Cod Liver Oil	315.000 mg
			Gelatin	100.485 mg
			Glycerine USP/FCC	39.15 mg
3.	Soft Gelatin Capsules of 1.000 No. 745mg containing 550 mg Cod Liver Oil, Gelatin		Cod Liver Oil	550.000 mg
			Gelatin	128.458 mg

	116.78 mg , Glycerine USP/FCC 54.22 mg	Glycerine USP/FCC	54.22 mg
4.	Soft Gelatin Capsules of 1.000 No. 690.013mg containing 200 mg Cod Liver Oil, Gelatin 104.48 mg , Glycerine USP/FCC 43.76 mg	Cod Liver Oil Gelatin Glycerine USP/FCC	200.000 mg 114.928 mg 43.76 mg
The firm will declare net content of above inputs in the Shipping Bill.			
The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2015-20 & norms are valid for one year from the date of uploading the minutes in DGFT website.			
No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.			
RA may take subsequent consequential action accordingly.			

Case No.	5 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	GALAXY PENCILS MANUFACTURING CO
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00256622AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is for fixation of norms under Para 4.07 of HBP. However, the application is without AA No. and date and also without RA File No. The Committee decided to request RA, Pune to check from the firm how such application for fixation of norms under Para 4.07 is submitted to Norms Committee without issuance of AA No. & date by RA and also without RA file No.	

The case stands deferred to 17.03.2022.

Case No.	6 / NC/6/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00331450AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms under Para 4.06 of HBP of the application on the basis of technical comments of Tech.2 allowing the following inputs ;

S.No.	Export Item	Quantity	Import Item	Quantity
1.	Soft Gelatin Capsules of 1.000 No. 1400 mg containing 1000 mg Fish Lipid Oil, Gelatin 242.33 mg , Glycerine USP/FCC 112.51 mg		Fish Lipid Oil	1000.000 mg
			Gelatin	266.563 mg
			Glycerine USP/FCC	112.51 mg
2.	Soft Gelatin Capsules of 1.000 No. 1460.20 mg containing 500 mg Fish Lipid Oil, Gelatin 219.70 mg , Glycerine USP/FCC 92.80 mg		Fish Lipid Oil	500.000 mg
			Gelatin	241.670 mg
			Glycerine USP/FCC	92.80 mg
3.	Soft Gelatin Capsules of 1.000 No. 1590mg containing 1200 mg Fish Lipid Oil, Gelatin 239.71 mg , Glycerine		Fish Lipid Oil	1200.000 mg
			Gelatin	263.681 mg

	USP/FCC 111.29 mg	Glycerine USP/FCC	111.29 mg
4.	Soft Gelatin Capsules of 1.000 No. 1375mg containing 400 mg Fish Lipid Oil, Gelatin 242.78 mg , Glycerine USP/FCC 112.72 mg	Fish Lipid Oil Gelatin Glycerine USP/FCC	400.000 mg 267.058mg 112.72 mg
The firm will declare net content of above inputs in the Shipping Bill.			
The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2015-20 & norms are valid for one year from the date of uploading the minutes in DGFT website.			
No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.			
RA may take subsequent consequential action accordingly.			

Case No.	7 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	GALAXY PENCILS MANUFACTURING CO
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00256648AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is for fixation of norms under Para 4.07 of HBP. However, the application is without AA No. and date and also without RA File No. The Committee decided to request RA, Pune to check from the firm how such application for fixation of norms under Para 4.07 is submitted to Norms Committee without issuance of AA No. & date by RA and also without RA file No.	
The case stands deferred to 17.03.2022.	

Case No.	8 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00295645AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 17.03.2022.	

Case No.	9 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	ACG ASSOCIATED CAPSULES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00232312AM22
RA File Number	039404000674 AM21
Licence No and Date	0311000394/null
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2. i) Stepwise process details and wastage incurred on Hydroxy Propyl Methyl Cellulose (HPMC) ii) Recovery of waste HPMC and its recycling. iii) Past production-consumption data certified by CA. The case stands deferred to 17.03.2022.	

Case No.	10 / NC/6/MEET/Jan/202122/8
Case Status	Case Withdrawn
Party Name	CARGILL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00318267AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide email dated 22.02.2022 has informed that their subject application is for fixation of SION and not for fixation of adhoc-norms. The Committee noted that the firm should have submitted application for fixation of SION in prescribed proform as mentioned under Para 4.23 -4.25 alongwith production-consumption data duly certified by CA, recommendations of concerned EPC etc. for examination by the Technical Authority. The Committee decided to inform the firm to follow proper procedures as mentioned above and to withdraw the present case from the agenda.	

Case No.	11 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM REVIW00193763AM22
RA File Number	NA
Licence No and Date	0810098214/13/04/2011
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case relating to NC-1 which is primarily a Norms Committee for Engineering items. The case stands deferred to 17.03.2022.	

Case No.	12 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	018505000181AM12
RA File Number	082404000228 AM12
Licence No and Date	0810107322/03/01/2012
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case relating to NC-1 which is primarily a Norms Committee for Engineering items. The case stands deferred to 17.03.2022.	

Case No.	13 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM REVIW00197009AM22
RA File Number	NA
Licence No and Date	0810107889/18/01/2012
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case relating to NC-1 which is primarily a Norms Committee for Engineering items. The case stands deferred to 17.03.2022.	

Case No.	14 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM REVIW00112311AM22
RA File Number	082404000342 AM15
Licence No and Date	0810134063/16/12/2014
Norms Committee Decision: NC considered the case as per agenda and noted that the subject AA of the firm was earlier considered by the firm in M.No.23/85 dated 12.03.2020 and rejected the application for fixation of norms on the basis of the following observations of the Technical Authority, i.e., MoFPI furnished vide OM No.E-14011/12/2018-ED Dated 09.03.2020; “Even after issue of the deficiency letter and the disclosure of 2 more indigenous items of 15750 Kg weight used for manufacturing of the exported item {Extruded Snack Pellets (Papad Pipe Bulk)} the total weight is prepared 437764 Kg only while the exported quantity is claimed to be 450000 Kg. In view of the incongruity of information furnished, the norm cannot be fixed.” The Committee again decided to ask the firm to furnish following information for re-examination of the case by the Technical Authority; i. Recipe-cum Mass Balance statement: Percentage of all the ingredients imported as well as indigenous (including water, oil, salt etc.) used in manufacture of export product along with the moisture content of the export product, ii. The details of the value realized from the by-products/wastage claimed. The case stands deferred to 17.03.2022.	

Case No.	15 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM REVIW00197084AM22
RA File Number	NA
Licence No and Date	0810134481/03/02/2015
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case relating to NC-1 which is primarily a Norms Committee for Engineering items. The case stands deferred to 17.03.2022.	

Case No.	16 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM REVIW00197063AM22
RA File Number	NA
Licence No and Date	0810137424/15/03/2016
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case relating to NC-1 which is primarily a Norms Committee for Engineering items. The case stands deferred to 17.03.2022.	

Case No.	17 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM REVIW00197117AM22
RA File Number	NA
Licence No and Date	0810139226/06/12/2016
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case relating to NC-1 which is primarily a Norms Committee for Engineering items. The case stands deferred to 17.03.2022.	

Case No.	18 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred

Party Name	SARITA HANDA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM REVIW00289392AM22
RA File Number	NA
Licence No and Date	0510402543/12/05/2017
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	19 / NC/6/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	HERMAN MILLER FURNITURE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	018505000047AM20
RA File Number	072404000046 AM20
Licence No and Date	0710115044/12/06/2019
Norms Committee Decision: NC considered the case as per agenda and on the basis of the comments of the Technical Authority, i.e., Tech.(NL) decided to fix the norms as applied for, subject to the conditions that the import items should be in numbers and not in Kg. Relevant material, quality and sizes should be with accountability clause. RA may take suitable consequential action accordingly.	

Case No.	20 / NC/6/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	DR WILLMAR SCHWABE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM REVIW00115310AM22
RA File Number	052304000080 AM20

Licence No and Date	0510411075/27/06/2019
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;	
Export Item	
Unarzneiliche Globuli (Non Medicated)	1.00Kg
Import Item	
Beet Sugar	1.06 Kg
Paper Bag	As per packaging policy.
RA may take subsequent consequential action accordingly.	

Case No.	21 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM REVIW00133006AM22
RA File Number	082404000096 AM20
Licence No and Date	0810145629/03/07/2019
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information for further examination of the case; i) Recipe-cum Mass Balance statement: Percentage of all the ingredients imported as well as indigenous (including water, oil, salt etc.) used in manufacture of export product along with the	

moisture content of the export product,

ii) The details of the value realized from the by-products/wastage claimed.

The case stands deferred to 17.03.2022.

Case No.	22 / NC/6/MEET/Jan/202122/8	
Case Status	Case Approved	
Party Name	PRAYAGH NUTRI PRODUCTS PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022	
HQ File Number	018505000159AM20	
RA File Number	092404000515 AM20	
Licence No and Date	0910068398/21/01/2020	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the subject AA on the basis of the comments furnished by the Technical Authority, i.e., MoFPI allowing the following inputs;		
Export Item		
1.	Sugar Confectionery- Boiled Sweets W N Filled (Contains SMP)-Toffees & Candies	450000.000 Kg
2.	Sugar Confectionery Containing Cocoa & SMP)	1350000.000 Kg
Import Item		
1.	Skimmed Milk Powder	23355.000 Kg
2.	Skimmed Milk Powder	68147.290 Kg
RA may take suitable consequential action accordingly.		

Case No.	23 / NC/6/MEET/Jan/202122/8	
Case Status	Case Approved	
Party Name	NOVEL NUTRIENTSS PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022	
HQ File Number	018505000192AM21	
RA File Number	072404000314 AM20	
Licence No and	0710116325/03/04/2020	

Date	
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. No Advance Authorisation should be issued on repeat basis, based on the fixation of above mentioned adhoc norms RA may take suitable consequential action accordingly.	

Case No.	24 / NC/6/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	DEEPKIRAN FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	018505000202AM21
RA File Number	082404000418 AM20
Licence No and Date	0810147683/27/04/2020

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the technical comments of MoFPI, allowing the following inputs;

Export Item

Pasta, whether or not cooked or stuffed or otherwise prepared (such as spaghetti, macaroni, noodles, lasagne, gnocchi, ravioli, cannelloni, couscous (whether or not prepared (Dhokla, khaman, handovo and muthia)

Import Items

S.No.	Name of the Item	Quantity Applied	Quantity Recommended
1.	Citric Acid	1095.950 Kg	1095.950 Kg
2.	Active Dry Yeast	2144.870 Kg	2144.870 Kg
3.	Moisture Lock Powder	1186.110 Kg	1186.110 Kg
4.	Dried Plain Whole (Seasoning Powder)	1793.370 Kg	1793.370 Kg
5.	Art Liq Green Colour	33.010 Kg	33.010 Kg
6.	Rumford Baking Powder	3550.870 Kg	3550.870 Kg
7.	Arm & Hammer Baking Soda	807.080 Kg	807.080 Kg
8.	Tray CPET		As per packaging policy

RA may take suitable consequential action accordingly.

Case No.	25 / NC/6/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	HERMAN MILLER FURNITURE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	018505000226AM21
RA File Number	072404000057 AM21
Licence No and Date	0710116554/05/06/2020
Norms Committee Decision: NC considered the case as per agenda and on the basis of the comments of the Technical Authority, i.e., Tech.(NL) decided to fix the norms as applied for, subject to the conditions that the import items should be in numbers and not in Kg. Relevant material, quality and sizes should be with accountability clause. RA may take suitable consequential action accordingly.	

Case No.	26 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	YASHODA MICA AND MINING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	018505000238AM21
RA File Number	132404000017 AM21
Licence No and Date	1310049612/02/07/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by a reminder on 19.02.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 17.03.2022.	

Case No.	27 / NC/6/MEET/Jan/202122/8		
Case Status	Case Approved		
Party Name	C L GUPTA EXPORTS LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022		
HQ File Number	018505000245AM21		
RA File Number	052304000076 AM21		
Licence No and Date	0510414627/15/07/2020		
Norms Committee Decision:			
NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the technical comments furnished by Tech (NL) vide email dated 14.02.2022, allowing following inputs;			
Export Item			
Furniture (HOME OFFICE DESK RETURN H 633-34R)			
Net Import Content in 1 no. 1. MDF 5 MM= 0.0024 cbm 2. MDF 7.5 MM= 0.0248 cbm 3. MDF 11.0 MM = 0.0035 cbm 4. MDF 15.0 MM = 0.0073 cbm 5. MS Finished Metal Frame = 1 set 6. Drawer channel 12" Black 4 nos 7. USB Socket = 1 No.		4400.000 Nos.	
Import Items			
S. No.	Item Description	Quantity recommended	
1.	MDF Board 5 MM	11.316 Cubic Metre	
2.	MDF Board 7.5 MM	120.032 Cubic Metre	

3.	MDF Board 11 MM	16.94 Cubic Metre
4.	MDF Board 15.0 MM	35.332 Cubic Metre
5..	MS Finished Metal Frame (of relevant specification)	Net to net with accountability Clause
6.	Drawer channel 12” Black (of relevant specification)	Net to net with accountability Clause
7.	USB (Socket) (of relevant specification)	Net to net with accountability Clause
RA may take suitable consequential action accordingly.		

Case No.	28 / NC/6/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	018505000246AM21
RA File Number	052304000075 AM21
Licence No and Date	0510414633/15/07/2020
Norms Committee Decision:	
NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the technical comments furnished by Tech(NL) vide email dated 16.02.2022, allowing the following inputs;	
Export Item	
Furniture (HOME OFFICE DESK RETURN H 633-27)	
Net Import Content in 1 no.	
1. MDF 5 MM= 0.0027 cbm	
2. MDF 7.5 MM = 0.0126 cbm	
	5500.000 Nos.

3. MDF 11.0 MM = 0.0061cbm 4. MDF 15.0 MM = = 0.0264 Cbm 5. Metal Frame = 1 set 6. Metal channel 6 nos			
Import Items			
S. No.	Item Description	Quantity recommended	
1.	MDF Board 5 MM	16.335 Cubic Metre	
2.	MDF Board 7.5 MM	76.23 Cubic Metre	
3.	MDF Board 11 MM	36.905 Cubic Metre	
4.	MDF Board 15.0 MM	159.72 Cubic Metre	
5..	MS Finished Metal Frame (of relevant specification)	Net to net with accountability Clause	
6.	Drawer channel 12” Black (of relevant specification)	Net to net with accountability Clause	
RA may take suitable consequential action accordingly.			

Case No.	29 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	AGASTYA NUTRIFOOD INDUSTRIES LLP
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	018505000258AM21
RA File Number	082404000103 AM21
Licence No and Date	0810148243/28/07/2020
Norms Committee Decision:	

Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 17.03.2022.

Case No.	30 / NC/6/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	HERMAN MILLER FURNITURE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	018505000306AM21
RA File Number	072404000152 AM21
Licence No and Date	0710117069/28/09/2020
Norms Committee Decision: NC considered the case as per agenda and on the basis of the comments of the Technical Authority, i.e., Tech.(NL) decided to fix the norms as applied for, subject to the conditions that the import items should be in numbers and not in Kg. Relevant material, quality and sizes should be with accountability clause. RA may take suitable consequential action accordingly.	

Case No.	31 / NC/6/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	BLUEBERRY AGRO PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	018505000319AM21
RA File Number	039404000544 AM21
Licence No and Date	0310839005/20/10/2020
Norms Committee Decision: NC considered the case as per agenda and based on the comments furnished by Technical Authority, i.e., MoFPI on similar case of the firm, decided to ratify the norms of the AA allowing the following inputs; Export Item	

Instant Tea Extract	34470.000 Kg
Import Item	
RM-Tea Dust	80437.000 Kg
RA may take suitable consequential action accordingly.	

Case No.	32 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	018505000329AM21
RA File Number	039404000607 AM21
Licence No and Date	0310839597/18/11/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	33 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	018505000330AM21
RA File Number	039404000355 AM21
Licence No and Date	0310839601/19/11/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by a reminder on 19.02.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply.	

The case stands deferred to 17.03.2022.

Case No.	34 / NC/6/MEET/Jan/202122/8
Case Status	Case Withdrawn
Party Name	AMOL PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	018505000334AM21
RA File Number	132404000055 AM21
Licence No and Date	1310049746/27/11/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the AA of the firm has already been approved in M.No.09/85 dated 31.12.2020. The Committee decided to withdraw the case from the agenda.	

Case No.	35 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	VADILAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00043352AM21
RA File Number	08AA04003938 AM21
Licence No and Date	0811000132/21/12/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by a reminder on 19.02.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 17.03.2022.	

Case No.	36 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred

Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00045654AM21
RA File Number	07AA04006080 AM21
Licence No and Date	0711000128/23/12/2020
Norms Committee Decision: Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 17.03.2022.	

Case No.	37 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00046763AM21
RA File Number	07AA04006081 AM21
Licence No and Date	0711000158/24/12/2020
Norms Committee Decision: Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 17.03.2022.	

Case No.	38 / NC/6/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	STARLON NATURALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00065082AM21
RA File Number	02AA04007405 AM21
Licence No and	0211000167/18/01/2021

Date	
Norms Committee Decision:	
NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the technical comments of MoFPI allowing the following inputs;	
Export Item	
Black Tea Extract (Powder SBTE/A 104)	5000.000 Kg
Import Item	
Black Tea	20600.000 Kg
RA may take suitable consequential action accordingly.	

Case No.	39 / NC/6/MEET/Jan/202122/8		
Case Status	Case Approved		
Party Name	GLAMY CANDY PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022		
HQ File Number	HQRNORM APPLY 00068510AM21		
RA File Number	07AA04005774 AM21		
Licence No and Date	0711000350/22/01/2021		
Norms Committee Decision:			
NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the technical comments of MoFPI allowing the following inputs;			
Export Item			
Koochikoo No Sugar Lollipop & Candi drops (No sugar tropica starch based)	5285714.000 Nos		
Import item			
IMO Organic Tapioca Powder	32878.000 Kg		
Morlyne Paper stick white	As per packaging policy		
Natural Flavours	177.000 Kg or 5% of FoB Value of export whichever is less		

RA may take suitable consequential action accordingly.

Case No.	40 / NC/6/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	BLUEBERRY AGRO PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00072153AM21
RA File Number	03AA04020707 AM21
Licence No and Date	0311001340/28/01/2021
Norms Committee Decision:	
NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the technical comments of MoFPI, allowing following inputs;	
Export Item	
Instant Tea Extract	66485.000 Kg
Import Item	
RM- Tea Dust	155145.000 Kg
RA may take suitable consequential action accordingly.	

Case No.	41 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	A L PAPER HOUSE LLP
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00087558AM21
RA File Number	13AA04006269 AM21
Licence No and Date	1311000167/19/02/2021
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 07.02.2022 followed by a reminder on 22.02.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply.

The case stands deferred to 17.03.2022.

Case No.	42 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	BOMMIDALA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00098122AM21
RA File Number	26AA04001851 AM21
Licence No and Date	2611000097/05/03/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by a reminder on 19.02.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply.	
The case stands deferred to 17.03.2022.	

Case No.	43 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	BOMMIDALA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00098126AM21
RA File Number	26AA04001850 AM21
Licence No and Date	2611000096/05/03/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by a reminder on 19.02.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply.	

The case stands deferred to 17.03.2022.

Case No.	44 / NC/6/MEET/Jan/202122/8				
Case Status	Case Approved				
Party Name	VKC NUTS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022				
HQ File Number	HQRNORM APPLY 00105558AM21				
RA File Number	18AA04000151 AM21				
Licence No and Date	1811000006/17/03/2021				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the technical comments furnished by MoFPI allowing following inputs; Export Item <table border="1"> <tr> <td>Pistachios Inshell Roasted and Salted</td><td>47500.000 Kg</td></tr> </table> Import Item <table border="1"> <tr> <td>Pistachios Inshell</td><td>48688.000 Kg</td></tr> </table> RA may take suitable consequential action accordingly.		Pistachios Inshell Roasted and Salted	47500.000 Kg	Pistachios Inshell	48688.000 Kg
Pistachios Inshell Roasted and Salted	47500.000 Kg				
Pistachios Inshell	48688.000 Kg				

Case No.	45 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	GITS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00112097AM21
RA File Number	31AA04007233 AM21
Licence No and Date	3111000219/23/03/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by a reminder on 19.02.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply.	

The case stands deferred to 17.03.2022.

Case No.	46 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	JAY PRECISION PRODUCTS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00003693AM22
RA File Number	03AA04030753 AM21
Licence No and Date	0311002696/05/04/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by a reminder on 19.02.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 17.03.2022.	

Case No.	47 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	HIRAVATI MARINE PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00028584AM22
RA File Number	24AA04000931 AM22
Licence No and Date	2411000467/28/04/2021
Norms Committee Decision: Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., CIFT for comments. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred to 17.03.2022.	

Case No.	48 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00037023AM22
RA File Number	06AA04000716 AM22
Licence No and Date	0611000372/10/05/2021
Norms Committee Decision: Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 17.03.2022.	

Case No.	49 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	NOBLE ART & CRAFT HOUSE
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00042502AM22
RA File Number	13AA04002216 AM22
Licence No and Date	1311000337/17/05/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by a reminder on 19.02.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 17.03.2022.	

Case No.	50 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	AABIS DESIGNS

Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00046150AM22
RA File Number	05AA04008685 AM22
Licence No and Date	0511002704/19/05/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by a reminder on 19.02.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 17.03.2022.	

Case No.	51 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00049803AM22
RA File Number	05AA04013597 AM22
Licence No and Date	0511002767/24/05/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by a reminder on 19.02.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 17.03.2022.	

Case No.	52 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	PARAYIL FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00123568AM22
RA File Number	10AA04001769 AM22
Licence No and Date	1011000406/24/06/2021

Norms Committee Decision:

Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., CIFT for comments. The Committee decided to send a reminder to CIFT to expedite their comments.

The case stands deferred to 17.03.2022.

Case No.	53 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	CENTUARY FIBRE PLATES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00131009AM22
RA File Number	09AA04004045 AM22
Licence No and Date	0911001138/05/07/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.1.

"There is a gas loss of 2 to 5% during the Chemical mixing process. The firm may explain in detail along with Catalogue and Chartered Chemical Engineer Certificate".

The case stands deferred to 17.03.2022.

Case No.	54 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	GCOOP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00149926AM22
RA File Number	04AA04013629 AM22
Licence No and Date	0411001212/29/07/2021

Norms Committee Decision:

Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a

reminder to MoFPI to expedite their comments.

The case stands deferred to 17.03.2022.

Case No.	55 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	CENTUARY FIBRE PLATES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00149823AM22
RA File Number	09AA04008809 AM22
Licence No and Date	0911001284/29/07/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.1. "There is a gas loss of 2 to 5% during the Chemical mixing process. The firm may explain in detail along with Catalouge and Charted Chemical Engineer Certificate". The case stands deferred to 17.03.2022.	

Case No.	56 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	PHILLIPS FOODS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00162245AM22
RA File Number	32AA04003922 AM21
Licence No and Date	3211000128/13/08/2021
Norms Committee Decision: Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., CIFT for comments. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred to 17.03.2022.	

Case No.	57 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	HPRJ AGRI TRADERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00167446AM22
RA File Number	50AA04002823 AM22
Licence No and Date	5011000217/20/08/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by a reminder on 19.02.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 17.03.2022.	

Case No.	58 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	SARDA BIO POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00176306AM22
RA File Number	03AA04063067 AM22
Licence No and Date	0311006676/03/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.02.2022 followed by a reminder on 22.02.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 17.03.2022.	

Case No.	59 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred

Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00178708AM22
RA File Number	07AA04024737 AM22
Licence No and Date	0711001869/07/09/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI. <i>(a) The justification for the wastage claimed for the processing that only involved blending of ingredients.</i> <i>(b) Whether the imported items are domestically available; If yes, the adequate justification for importing of the items that are otherwise domestically available;</i> <i>(c) A copy of the record sheet for issuing the Advance Authorization license may also be shared with this Ministry;</i> The case stands deferred to 17.03.2022.	

Case No.	60 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	GITS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00188551AM22
RA File Number	31AA04027091 AM22
Licence No and Date	3111000587/20/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.02.2022 followed by a reminder on 22.02.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 17.03.2022.	

Case No.	61 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00188727AM22
RA File Number	05AA04081551 AM22
Licence No and Date	0511004826/20/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.02.2022 followed by a reminder on 22.02.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 17.03.2022.	

Case No.	62 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	DUROFLEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00190179AM22
RA File Number	07AA04030304 AM22
Licence No and Date	0711001958/22/09/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.1. i) As per Information furnished in Appendix 4E alongwith application wastage indicated is 2%. ii) As per Information furnished vide letter dated 21.02.2022, wastage on raw material for PU foam indicated as 20%. iii) Weight of PU foam in export indicated as 2,61,985.35 Kg while import total weight of PU raw material under S.No.1 to 4 of License is 3,76,800 Kg. As such wastage is 43.8%. iv) The firm may explain the discrepancy. The case stands deferred to 17.03.2022.	

Case No.	63 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00191938AM22
RA File Number	07AA04034302 AM22
Licence No and Date	0711001971/23/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case relating to NC-1 which is primarily a Norms Committee for Engineering items. The case stands deferred to 17.03.2022.	

Case No.	64 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00196046AM22
RA File Number	10AA04009599 AM22
Licence No and Date	1011000570/28/09/2021
Norms Committee Decision: Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 17.03.2022.	

Case No.	65 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00196624AM22

RA File Number	07AA04034388 AM22
Licence No and Date	0711002019/28/09/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI. (a) The justification for the wastage claimed as it involves only the blending of various materials; (b) whether or not the imported items are domestically available; if yes, the justification for the same; (c) The record sheet allowing the advance authorization licence issued by DGFT may also be shared; The case stands deferred to 17.03.2022.	

Case No.	66 / NC/6/MEET/Jan/202122/8		
Case Status	Case Approved		
Party Name	WAXOILS PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022		
HQ File Number	HQRNORM APPLY 00205909AM22		
RA File Number	03AA040109339 AM22		
Licence No and Date	0311007566/07/10/2021		
Norms Committee Decision:			
NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of technical comments of Tech.2 allowing following inputs;			
Export Item			
White Beeswax 61788		1.00 Kg	
Import Item			
Refined Yellow Beeswax (Acid value NLT 17.00) (Ester value NMT 75)		1.05 Kg	
RA may take suitable consequential action accordingly.			

Case No.	67 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	HAMILTON HOUSEWARES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00212057AM22
RA File Number	03AA040105128 AM22
Licence No and Date	0311007710/14/10/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.02.2022 followed by a reminder on 22.02.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 17.03.2022.	

Case No.	68 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00214693AM22
RA File Number	03AA04082853 AM22
Licence No and Date	0311007730/17/10/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2. i) Net content of Gelatin may given as declared in Shipping Bill. ii) Copy of Master Batch Formula showing net content of each input and wastage claimed. The case stands deferred to 17.03.2022.	

Case No.	69 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	AAN CLOTHINGS LLP
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00229494AM22
RA File Number	05AA04093746 AM22
Licence No and Date	0511005740/28/10/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	70 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	VRIJESH OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00247617AM22
RA File Number	07AA04038726 AM22
Licence No and Date	0711002326/10/11/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	71 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	VKS HYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022

HQ File Number	HQRNORM APPLY 00254332AM22
RA File Number	30AA04022064 AM22
Licence No and Date	3011001383/16/11/2021
Norms Committee Decision: Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 17.03.2022.	

Case No.	72 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	NECTOR EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00255398AM22
RA File Number	07AA04037811 AM22
Licence No and Date	0711002386/17/11/2021
Norms Committee Decision: Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., CIFT for comments. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred to 17.03.2022.	

Case No.	73 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00255474AM22
RA File Number	07AA04039317 AM22
Licence No and Date	0711002392/17/11/2021
Norms Committee Decision:	

Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 17.03.2022.

Case No.	74 / NC/6/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	BLUEBERRY AGRO PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00264857AM22
RA File Number	03AA040122118 AM22
Licence No and Date	0311008805/25/11/2021
Norms Committee Decision:	
Decision: NC considered the case as per agenda and based on the technical comments MoFPI decided to fix the norms of the AA allowing the following inputs;	
Export Item	
Tea Extract	8170.000 Kg
Import Item	
RM-Tea Dust	19065.000 Kg
RA may take suitable consequential action accordingly.	

Case No.	75 / NC/6/MEET/Jan/202122/8	
Case Status	Case Approved	
Party Name	HAVELLS INDIA LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022	
HQ File Number	HQRNORM APPLY 00264661AM22	
RA File Number	05AA040104428 AM22	
Licence No and	0511006429/25/11/2021	

Date	
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of technical comments of Tech.1 on “Net to Net basis” with relevant specification . RA may take suitable consequential action accordingly.	

Case No.	76 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00264761AM22
RA File Number	09AA04017735 AM22
Licence No and Date	0911001928/25/11/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.(NL). i) Manufacturing process indicating stage wise wastage of raw material. ii) Import and export item appears to be same with same HS Code. iii) Specification of import and export items, giving calculation for requirement of raw material for manufacturing export item. The case stands deferred to 17.03.2022.	

Case No.	77 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	AAN CLOTHINGS LLP
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00272735AM22
RA File Number	05AA040105964 AM22
Licence No and Date	0511006596/02/12/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	78 / NC/6/MEET/Jan/202122/8
Case Status	Case Rejected
Party Name	ASANDAS AND SONS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00273747AM22
RA File Number	08AA04035484 AM22
Licence No and Date	0811003303/03/12/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that the import item i.e., Refined Bleached Deodorised Palm Olein is an ineligible item under Para 4.11 of FTP which can not be imported on self declaration basis. The firm should have applied for prior fixation of norms before applying for issuance of license for execution of import/export. Besides, the Committee also observed that correlating import item with export product for fixation of I/O norms is practically not possible. The Committee therefore, decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularisation of the case.

RA may take suitable consequential action accordingly.

Case No.	79 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	ARIBA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00278754AM22
RA File Number	56AA04009621 AM22
Licence No and Date	5611000651/08/12/2021

Norms Committee Decision:

Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a

reminder to MoFPI to expedite their comments.

The case stands deferred to 17.03.2022.

Case No.	80 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00279298AM22
RA File Number	03AA040121900 AM22
Licence No and Date	0311009282/08/12/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2. i) Content of Gelatin as given in Shipping Bill may be provided. ii) Copy of Master Batch Formula showing net content of each input and wastage claimed. The case stands deferred to 17.03.2022.	

Case No.	81 / NC/6/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	GLAMY CANDY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00283778AM22
RA File Number	07AX04000028 AM22
Licence No and Date	0711002621/13/12/2021
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the technical comments of MoFPI furnished on similar case of the firm allowing the following inputs;	

Export Item

1. Koochikoo No Sugar Lolipops (No sugar tropica starch based)	4382121.000 Nos
2. Koochikoo No Sugar Candi drops (No sugar tropica starch based)	1022495.000 Nos

Import item

(For export item at S.No.1)

IMO Organic Tapioca Powder	27258.000 Kg
Morlyne Paper stick white	As per packaging policy
Natural Flavours	170.000 Kg or 5% of FOB Value of export whichever is less

(For export item at S.No.2)

IMO Organic Tapioca Powder	4000.000 Kg
Natural Flavours	25.77 Kg or 5% of FoB Value of export whichever is less.

RA may take suitable consequential action accordingly.

Case No.	82 / NC/6/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	TASTY BITE EATABLES LTD
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00284505AM22
RA File Number	31AA04028853 AM22
Licence No and Date	3111000779/13/12/2021
Norms Committee Decision: NC considered the case as per agenda and based on decision taken on similar case of the firm in M.No. 10/85 dated 21.01.2021 decided to fix the norms of the AA on “Net to Net basis” allowing the following inputs;	

Export Item

Ready to Cook Curry Sauce (200 to 500 gm per pouch contains 0.0097 WMP per pouch Total 22 MT Delicate Korma Curry (DKC), Hyderabad Red Korma (HRK), Original Tikka Masala (OTM), Spicy Tandoori Paste Classic Tandoori Paste Rustic Rogan Josh (RRJ)	2194758.000 Number
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Import Item

Whole Milk Powder. Min 26% far.	21.289 MT
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RA may take subsequent consequential action accordingly.

Case No.	83 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	PHILLIPS FOODS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00287962AM22
RA File Number	32AX04000031 AM22
Licence No and Date	3211002137/16/12/2021
Norms Committee Decision: Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., CIFT for comments. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred to 17.03.2022.	

Case No.	84 / NC/6/MEET/Jan/202122/8
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Case Status	Case Approved				
Party Name	SUKASO CERACOLORS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022				
HQ File Number	HQRNORM APPLY 00288901AM22				
RA File Number	09AA04017799 AM22				
Licence No and Date	0911002095/17/12/2021				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the technical comments of Tech.(NL) allowing following inputs; Export Item <table border="1"> <tr> <td>Zircomat 5 Micron/325 Mesh - Powder (Ceramic Opacifier) ZrO2 66.388, Al2O3 0.75, SiO2 32.56, P2O5 0.05 Cao 0.016, Fe 2030.047 (Micronized Zircon Sand/Sirconium Silicate Opacifier)</td><td>4000.000 MT</td></tr> </table> Import Item <table border="1"> <tr> <td>Zircon Sand</td><td>3600.000 MT</td></tr> </table> RA may take suitable consequential action accordingly.		Zircomat 5 Micron/325 Mesh - Powder (Ceramic Opacifier) ZrO2 66.388, Al2O3 0.75, SiO2 32.56, P2O5 0.05 Cao 0.016, Fe 2030.047 (Micronized Zircon Sand/Sirconium Silicate Opacifier)	4000.000 MT	Zircon Sand	3600.000 MT
Zircomat 5 Micron/325 Mesh - Powder (Ceramic Opacifier) ZrO2 66.388, Al2O3 0.75, SiO2 32.56, P2O5 0.05 Cao 0.016, Fe 2030.047 (Micronized Zircon Sand/Sirconium Silicate Opacifier)	4000.000 MT				
Zircon Sand	3600.000 MT				

Case No.	85 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00293099AM22
RA File Number	30AX04000033 AM22
Licence No and Date	3011001565/21/12/2021
Norms Committee Decision: Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 17.03.2022.	

Case No.	86 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00294026AM22
RA File Number	05AX04000239 AM22
Licence No and Date	0511007127/22/12/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	87 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	AABIS DESIGNS
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00295380AM22
RA File Number	05AX04000275 AM22
Licence No and Date	0511007177/23/12/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.(NL). i) To indicate weight of Rose Leaf/Maple Leaf/Other leaf Rolls Packed in Pouches and also separately weight of wooden stic. ii) total weight of export item i.e., Leaf with stic + Boveda 62 percent RH Sachets. iii) any other indigenous item/s is added in the export item, if so,give weight with details. The case stands deferred to 17.03.2022.	

Case No.	88 / NC/6/MEET/Jan/202122/8				
Case Status	Case Approved				
Party Name	DP COCOA PRODUCTS LLP				
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022				
HQ File Number	HQRNORM APPLY 00295811AM22				
RA File Number	30AX04000041 AM22				
Licence No and Date	3011001584/23/12/2021				
Norms Committee Decision: NC considered the case as per agenda and based on decision taken on similar case of the firm in M.No.08/85 dated 03.12.2020 decided to ratify the norms of the AA allowing the following inputs; Export Item <table border="1"> <tr> <td>Cocoa Butter</td><td>9300.000 KG</td></tr> </table> Import Item <table border="1"> <tr> <td>Ghana Cocoa Liquor Natural</td><td>13490.500 Kg</td></tr> </table> RA may take suitable consequential action accordingly.		Cocoa Butter	9300.000 KG	Ghana Cocoa Liquor Natural	13490.500 Kg
Cocoa Butter	9300.000 KG				
Ghana Cocoa Liquor Natural	13490.500 Kg				

Case No.	89 / NC/6/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00296722AM22
RA File Number	30AX04000039 AM22
Licence No and Date	3011001587/24/12/2021
Norms Committee Decision: NC considered the case as per agenda and based on decision taken on similar case of the firm in M.No.08/85 dated 03.12.2020 decided to ratify the norms of the AA allowing the following	

inputs;

Export Item

Cocoa Butter	9300.000 KG
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Import Item

Ghana Cocoa Liquor Natural	13490.500 Kg
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RA may take suitable consequential action accordingly.

Case No.	90 / NC/6/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00296725AM22
RA File Number	30AX04000040 AM22
Licence No and Date	3011001588/24/12/2021

Norms Committee Decision:

NC considered the case as per agenda and based on decision taken on similar case of the firm in M.No.08/85 dated 03.12.2020 decided to ratify the norms of the AA allowing the following inputs;

Export Item

Cocoa Butter	9300.000 KG
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Import Item

Ghana Cocoa Liquor Natural	13490.500 Kg
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RA may take suitable consequential action accordingly.

Case No.	91 / NC/6/MEET/Jan/202122/8
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Case Status	Case Approved
Party Name	FLAMINGO MARKETING
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00298064AM22
RA File Number	03AX04000321 AM22
Licence No and Date	0311009765/26/12/2021
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis” with import items of relevant shape, size and specification, on the basis of the comments furnished by Technical Authority, i.e., Tech.1. RA may take suitable consequential action accordingly.	

Case No.	92 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	VKC NUTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00298438AM22
RA File Number	18AX04000001 AM22
Licence No and Date	3011001596/27/12/2021
Norms Committee Decision: Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 17.03.2022.	

Case No.	93 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	AUSTIN FOODS AND BEVERAGES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00301061AM22
RA File Number	24AX04000013 AM22

Licence No and Date	2411001196/29/12/2021
Norms Committee Decision: Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 17.03.2022.	

Case No.	94 / NC/6/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	SANDY BAY SEAFOODS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00301424AM22
RA File Number	26AX04000006 AM22
Licence No and Date	2611000373/29/12/2021
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA as per packaging policy. RA may take suitable consequential action accordingly.	

Case No.	95 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00302096AM22
RA File Number	05AX04000388 AM22
Licence No and Date	0511007441/30/12/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on	

the basis of the comments of the Technical Authority, i.e., Tech.(NL).

i) Specification/Dimension of export items indicating net import content of imported MDF board in the each export item.

ii) Calculation for the requirement of imported MDF board separately for the manufacture of each export item, indicating wastage with justification.

The case stands deferred to 17.03.2022.

Case No.	96 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00303731AM22
RA File Number	10AX04000022 AM22
Licence No and Date	1011000752/31/12/2021
Norms Committee Decision:	
Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 17.03.2022.	

Case No.	97 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00306892AM22
RA File Number	06AX04000034 AM22
Licence No and Date	0611001025/04/01/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm ;	

- i) Name of the country from which items imported.
- ii) Which Indian Fruit Flavour is used in the export item.

The case stands deferred to 17.03.2022.

Case No.	98 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00308636AM22
RA File Number	31AX04000029 AM22
Licence No and Date	3111000859/05/01/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case relating to NC-1 which is primarily a Norms Committee for Engineering items. The case stands deferred to 17.03.2022.	

Case No.	99 / NC/6/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	OSTERN PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00311035AM22
RA File Number	02AX04000055 AM22
Licence No and Date	0211001770/07/01/2022
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net	

basis”.

Export Item

Plastic Body Ball Point Pens	120000000.000 Numbers
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Import Items

Items at S.No.1, 2 & 4	1.05 Kg/Kg Content in export product
Item at S.No.03	Net to Net

RA may take suitable consequential action accordingly.

Case No.	100 / NC/6/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	INDO PHYTOCHEM PHARMACEUTICALS
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00311198AM22
RA File Number	05AX04000433 AM22
Licence No and Date	0511007755/07/01/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;

Export Item

Yohimbine Hydrochloride (Yohimbine HCL) (Pharmaceutical Grade)	1.000 Kg
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Import Item

Pausinystalia Yohimbe Bark (with Yohimbine content 1.0%)	100.000 Kg
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RA may take subsequent consequential action accordingly.

Case No.	101 / NC/6/MEET/Jan/202122/8
Case Status	Case Approved
Party Name	NEWBY TEAS OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00311512AM22
RA File Number	02AX04000060 AM22
Licence No and Date	0211001776/07/01/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to ratify the norms of the AA as applied for.	
RA may take suitable consequential action accordingly.	

Case No.	102 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	TTK HEALTHCARE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00314622AM22
RA File Number	07AX04000125 AM22
Licence No and Date	0711002854/11/01/2022
Norms Committee Decision:	
Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 17.03.2022.	

Case No.	103 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	VRIJESH OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00314747AM22
RA File Number	07AX04000182 AM22
Licence No and Date	0711002856/11/01/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	104 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	SARITA HANDA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00321273AM22
RA File Number	05AX04000559 AM22
Licence No and Date	0511007996/17/01/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	105 / NC/6/MEET/Jan/202122/8
Case Status	Case Deferred
Party Name	AAN CLOTHINGS LLP
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022
HQ File Number	HQRNORM APPLY 00327053AM22
RA File Number	05AX04000636 AM22

Licence No and Date	0511008081/21/01/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	106 / NC/6/MEET/Jan/202122/8		
Case Status	Case Approved		
Party Name	DR WILLMAR SCHWABE INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022		
HQ File Number	HQRNORM APPLY 00334294AM22		
RA File Number	05AX04000739 AM22		
Licence No and Date	0511008310/28/01/2022		
Norms Committee Decision:			
NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the technical comments of Tech.2, allowing following inputs;			
Export Items			
Unarzneiliche Globuli (Non Medicated)		1.000 Kg	
Import Item			
Beet Sugar		1.06 Kg	
Paper Bag		As Per Packaging Policy	
RA may take suitable consequential action accordingly.			

Case No.	107 / NC/6/MEET/Jan/202122/8	
Case Status	Case Deferred	
Party Name	AAN CLOTHINGS LLP	
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202122/ 8 and 24/02/2022	

HQ File Number	HQRNORM APPLY 00336829AM22
RA File Number	05AX04000810 AM22
Licence No and Date	0511008391/31/01/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

MINUTES ON MANUAL AGENDA OF MEETING NO.08 DATED 24.02.2022

Case No. M-76

Party Name:M/s.
National Industrial
Corporation.

Meet
No/Date:
08/85-
ALC3/2022
24.02.2022

Status:
Deferred

M76

HQ File :

01/85/50/00034/AM13/DES.VI 05/24/040/00484/AM12

RLA File :

Lic.No/Ecom Defer

No. Date:17.03.2022

0510321946

dated
10.04.2012

Subject: Representation of the firm against decision of Norms Committee with regard to Norms Fixation for AA No. 0510321946 dated 10.04.2012”.

Decision: NC considered the case as per agenda and noted that as directed to the firm in the PH held on virtual mode, the firm has submitted requisite reply alongwith documents which have been forwarded to Technical Authority, i.e., MoFPI for comments. The technical comments of MoFPI is awaited. The Committee decided to send a reminder to MoFPI to expedite its comments.

The case stands deferred to 17.03.2022.

M77 **Case No. M-77** Party Name:M/s. Meet No/Date: 08/85- **Status: Deferred**
National Industrial ALC3/2022
Corporation. 24.02.2022

HQ File : RLA File : Lic.No/Ecom No. Defer
01/85/50/00162/AM13/ 05/24/040/00367/ 0510342708 Date:17.03.2022
DES.VI AM13
dated 08.01.2013

Subject: Representation of the firm for fixation of norms for export of “Black & Gold Brandy/Xcel Napoleon Premium Brandy (12×1000ml),Black & Gold Brandy/Xcel Napoleon Premium Brandy (12×750ml) etc.” against import of “Raw Distillate ALC69%+10%, Standard Vodka Distillate ALC69%+/-10%” in respect of the advance authorization No.0510342708 dated 08.01.2013.

Decision: NC considered the case as per agenda and noted that as directed to the firm in the PH held on virtual mode, the firm has submitted requisite reply alongwith documents which have been forwarded to Technical Authority, i.e., MoFPI for comments. The technical comments of MoFPI is awaited. The Committee decided to send a reminder to MoFPI to expedite its comments.

The case stands deferred to 17.03.2022.

Case No. M-78 Party Name:M/s. Meet No/Date: 08/85- **Status: Deferred**
National Industrial ALC3/2022
Corporation. 24.02.2022

HQ File : RLA File : Lic.No/Ecom No. Defer
01/85/50/00146/AM13/ 05/24/040/00284/ 0510338321 Date:17.03.2022
M78 DES.VI AM13
dated 06.11.2012

Subject: Representation of the firm for fixation of norms for export of “Black & Gold Whisky/Xcel Premium Whisky (12×1000ml) containing 1470 ltr. Scotch Whisky Concentrate,Black & Gold Whisky/Xcel Premium Whisky (12×750ml) containing 12011 ltr. Scotch Whisky Concentrate etc.” against import of “Special Scotch Whisky Concentrate at 63.7%+/-10% ALC/Vol.” in respect of the advance authorization No.0510338321 dated

06.11.2012.

Decision: NC considered the case as per agenda and noted that as directed to the firm in the PH held on virtual mode, the firm has submitted requisite reply alongwith documents which have been forwarded to Technical Authority, i.e., MoFPI for comments. The technical comments of MoFPI is awaited. The Committee decided to send a reminder to MoFPI to expedite its comments.

The case stands deferred to 17.03.2022.

Case No. M-79	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 08/85- ALC3/2022 24.02.2022	Status: Deferred
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M 79	HQ File :	RLA File :	Lic.No/Ecom No.	Defer
	01/85/50/00106/AM15/ DES.VI	05/24/040/00278/ AM15	0510391391 dated 26.09.2014	Date:17.03.2022

Subject: Representation of the firm for fixation of norms for export of “Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (12×750ml) Containing 1440 Ltr. of Standard Vodka Distillate,Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (48×180ml) Containing 115.50 Ltr. of Standard Vodka Distillate etc.” against import of “ Standard Vodka Distillate ALC69%+/-10%” in respect of the advance authorization No.0510391391 dated 26.09.2014.

Decision: NC considered the case as per agenda and noted that as directed to the firm in the PH held on virtual mode, the firm has submitted requisite reply alongwith documents which have been forwarded to Technical Authority, i.e., MoFPI for comments. The technical comments of MoFPI is awaited. The Committee decided to send a reminder to MoFPI to expedite its comments.

The case stands deferred to 17.03.2022.

M 80	Case No. M-80	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 08/85- ALC3/2022	Status: Deferred
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24.02.2022

HQ File :	RLA File :	Lic.No/Ecom No.	Defer
01/85/50/00152/AM14/ DES.VI	05/24/040/00351/ AM14	0510374926	Date:17.03.2022
		dated 31.12.2013	

Subject: Representation of the firm for fixation of norms for export of “Black & Gold Whisky/Xcel Whisky/Xcel Premium Whisky (12×1000ML) containing 1057.6 Ltr. Scotch Whisky Concentrate, Black & Gold Whisky/ Xcel Whisky/Xcel Premium Whisky (12x750 ML) containing 6975.60 Ltr. Scotch Whisky Concentrate etc.” against import of “Special Scotch Whisky Concentrate at 64%+-10% ALC/Vol, Raw Distillate ALC69%+-10% etc.” in respect of the advance authorization No.0510374926 dated 31.12.2013.

Decision: NC considered the case as per agenda and noted that as directed to the firm in the PH held on virtual mode, the firm has submitted requisite reply alongwith documents which have been forwarded to Technical Authority, i.e., MoFPI for comments. The technical comments of MoFPI is awaited. The Committee decided to send a reminder to MoFPI to expedite its comments.

The case stands deferred to 17.03.2022.

Case No. M-81

Party Name: M/s. ZF	Meet	Approved
Lifecare Industries Pvt.	No/Date:	
Ltd.	08/85- ALC3/2022	
	24.02.2022	

M81	HQ File :	RLA File :	Lic.No/Ecom
	01/85/050/00083/AM21/DES.VI	07/24/040/00025/AM20	No. and date
			1010059966; 06.06.2018

Subject: Application submitted by M/s. ZF Lifecare Industries Pvt. Ltd. for fixation of norms on AA No. 1010059966;; dated 06.06.2018 for export of “Sanitary Napkin”against import of “SAP Paper Super absorbing polymer paper, Airlaid paper other tissue paper,etc.”.

Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech(NL) furnished vide email dated 22.12.2021, allowing the following inputs;

Export Item

Sanitary Napkin (of Size 330 MM and 245 MM)	15120000.000 Numbers
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Import Item

S. No.	Item description	Qty. Recommended
1	SAP Paper super absorbing Polymer Paper (of Relevant GSM)	55,012.8 Kg
2	Air laid paper other tissue paper (engineered airlaid) (of Relevant GSM)	17,604.2 Kg
3	Release paper other Cellulose Adhesive Tape ((of Relevant thickness)	37115.9 Kg
4	Side leak protective SMS HYDROPHOBIC NW(MAN MADE Filament)((of Relevant GSM)	5500.8 Kg
5	Side leak protective hot layer HYDROPHOBIC NW(MAN MADE Filament)	5501.6 Kg
6	Top middle layer SS perforated HYDROPHOBIC NW(MAN MADE Filament)	3774.5 kg
7	ADL pure cotton Green Wave Anion	17604.2 Kg
8	Back Sheet Breathable PE film (Sheet of	6061 Kg

	Polyethylene	
9	Packing film Printed PE Film	As per packing policy
10	Constructions glue Flue 2800 U (adhesive)	1864.8 Kg
11	Constructions glue TEP 4656AU (adhesive)	1864.8 Kg
12	Positioning glue 5255 UV (adhesive)	2134.5 Kg
13	Positioning glue TEP820 AU (adhesive)	2133.7 Kg
14	Top Middle Layer Hot Air Perforated Hydrophilic NW (Man Made Filament)	3373.6 kg

RA may take subsequent consequential action accordingly.

Case No. M-82

Party Name: M/s
Godhawat Agro Pvt.
Ltd

Meet No/Date:08/85-
ALC3/2022
24.02.2022

Rejected

HQ File :
01/85/171/00024/AM22-
DES.VI

RLA File :

Lic.No/Ecom No. and
date

M82

Subject: Review of fixation of norms in respect of 14 AAs of M/s Godhawat Agro Pvt. Ltd. AA No.3110065448 dated 22.05.2015, 3110063679 dated 28.04.2014, 310063934 dated 09.05.2014, 3110064524 dated 03.07.2014, 3110064525 dated 03.07.2014, 3110064958 dated 09.10.2014, 3110064959 dated 09.10.2014, 3110065265 dated 11.02.2015, 3110065266 dated 11.02.2015, 3110065603 dated 20.08.2015, 3110065789 dated 11.12.2015, 3110066044 dated 14.03.2016, 3110066118 dated 18.04.2016 and 3110066335 dated 12.09.2016

Decision: NC considered the case as per agenda and noted that M/s Ghodawat Agro Pvt. Ltd. Pune

was issued 14 AAs as mentioned above for import of various fertilizers for use in growing and export of roses and cut flowers. The cases of the firm were considered by the Norms Committee in M.No.05/85 dated 31.10.2017 and the NC minutes are given below;

“The Committee considers the case as per agenda and noted that NC in its Meeting No. 12 which was held on 01.12.2016 has raised a question about value addition which is about 25% as stated by the firm. It was also decided to seek comments of Indian Council of Agricultural Research (ICAR) as well as consumption data of the firm for the past three years duly certified by Indian Institute of Horticultural Research (IIHR), Bangalore. The firm later on submitted year wise statements of export with value addition for the year 2014-15, 2015-16 and 2016-17, which shows the value addition is more than 140%. Comments also received from ICAR vide their letter No. 10-87/2014-Hort-II wherein they have stated that the quantity of inputs imported against the quantity of produces is justified. IIHR vide their letter No. IIHR/PMES/5.11/2017/4229 has forwarded a fertilizer consumption certificate in respect of the firm stating that considering the quality of flower produced and the cultivation practices followed that includes dense planting under polyhouse justifies the fertiliser quantity being utilised for production.

2. Based on the comments of ICAR, fertilizer consumption certificate issued by IIHR and the value addition of the firm the committee decided to approve ad-hoc norms as applied for by the firm in respect of their following Advanced Authorizations:

S.No	Authorization No.	Dated	DGFT File No.	RLA File No.
1.	3110065448	22.05.2015	01/85/050/00045/AM16	31/83/040/00045/AM16
2.	3110063679	28.04.2014	01/85/050/00053/AM15	31/83/040/00016/AM15
3.	3110063934	09.05.2014	01/85/050/00051/AM15	31/83/040/00030/AM15
4.	3110064524	03.07.2014	01/85/050/00085/AM15	31/83/040/00080/AM15
5.	3110064525	03.07.2014	01/85/050/00086/AM15	31/83/040/00079/AM15
6.	3110064958	09.10.2014	01/85/050/00131/AM15	31/83/040/00155/AM15
7.	3110064959	09.10.2014	01/85/050/00130/AM15	31/83/040/00156/AM15
8.	3110065265	11.02.2015	01/85/050/00011/AM16	31/83/040/00239/AM15
9.	3110065266	11.02.2015	01/85/050/00010/AM16	31/83/040/00238/AM15

10.	3110065603	20.08.2015	01/85/050/00094/AM16	31/83/040/00072/AM16
11.	3110065789	11.12.2015	01/85/050/00194/AM16	31/83/040/00124/AM16
12.	3110066044	14.03.2016	01/85/050/00006/AM17	31/83/040/00188/AM16
13.	3110066118	18.04.2016	01/85/050/00007/AM17	31/83/040/00004/AM17
14.	3110066335	12.09.2016	01/85/050/00099/AM17	31/83/040/00075/AM17

RA may take consequential action as per Policy / Procedures.”

2. RA, Pune vide letter No.31/83/040/239/AM15 dated 23.05.2018 referred the matter to DGFT(Hqrs) for re-examination regarding admissibility of duty free input under Advance Authorisation Scheme.

3. RA, Pune also approached Norms Committee vide email dated 24.08.2021 for a clarity on the issue.

4. Norms Committee took up the matter with concerned Policy Division i.e., PC-4 who have opined that Norms Committee (NC) is the competent authority to fix/ review the norms & based on inputs from technical authorities, NC may review admissibility of the raw material as per provisions of Para 4.03 of Foreign Trade Policy 2015-20.

5. NC in this meeting noted Para 4.03 of FTP, 2015-20 which states that “Advance Authorisation is issued to allow duty free import of input, which is physically incorporated in export product (making normal allowance for wastage). In addition, fuel, oil, catalyst which is consumed / utilized in the process of production of export product, may also be allowed”. The Committee was of the view that the duty free inputs, i.e., “fertilizers” cannot be physically incorporated in the export item, i.e., Cut flowers and roses. Therefore, the essential condition under Para 4.03 of FTP, 2015-20 of Advance Authorisation Policy is not met. Moreover fertilizers also, under no circumstances can be covered under the items like fuel, oil or catalyst. Further it was noted that input-output ratio for fertilizer requirement for growing horticultural crops like flowers cannot be assessed and is quite variable and dependent on agro-climatic conditions, seed quality, soil fertility etc. and assessment for arranging at such IO norms is almost not possible & will be quite subjective.

6. The Committee therefore, based on the above deliberations, reviewed/revised its earlier decision and rejected the earlier fixation of ad-hoc norms in above mentioned 14 AAs of the firm and decided to cancel all the 14 AAs ab-initio. Firm has to pay Customs Duty and applicable interest thereon for regularization of the cases.

RA may take subsequent consequential action accordingly.

M83 <u>Case No. M-83</u>	Party Name: M/s AVT Natural Products Ltd.	Meet No/Date:08/85- ALC3/2022 24.02.2022	Rejected
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HQ File : 01/85/171/00036/AM22/DES.VI	RLA File :	Lic.No/Ecom No. and date
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Subject: Fixation Of SION For EOU For Export Of marigold oleoresin against import of marigold seeds by M/S AVT Natural Products Ltd.

Decision: NC considered the case as per agenda and noted that the firm M/s AVT Natural Products Ltd. is an EOU requested for fixation of SION for import of marigold seeds for export of marigold oleoresin. The manufacturing process as explained by the firm is that imported marigold seeds are given to the farmers who use the seeds for growing it into plant and then flowers. From the flowers, the firm extracts the export product i.e., marigold oleoresin for export.

2. Norms Committee took up the matter with concerned Policy Division i.e., PC-4 who have opined that Norms Committee (NC) is the competent authority to fix/ review the norms & based on inputs from technical authorities, NC may review admissibility of the raw material as per provisions of Para 4.03 of Foreign Trade Policy 2015-20.

3. NC in its meeting noted Para 4.03 of FTP, 2015-20 which states that “Advance Authorisation is issued to allow duty free import of input, which is physically incorporated in export product (making normal allowance for wastage). In addition, fuel, oil, catalyst which is consumed / utilized in the process of production of export product, may also be allowed”. The Committee was of the view that the duty free inputs, i.e, marigold seeds cannot be physically incorporated in the export item, i.e., marigold oleoresin. Therefore, the essential condition under Para 4.03 of FTP, 2015-20 of Advance Authorisation Policy is not met. Moreover marigold seeds also, under no circumstances can be covered under the items like fuel, oil or catalyst. Further it was noted that input-output ratio for marigold seeds requirement for growing agricultural crops like marigold flowers followed by extraction of marigold oleoresin cannot be assessed and will be quite variable and dependent on agro-climatic conditions, seed quality, soil fertility etc. and assessment for arranging at such IO norms i.e., from a seed as input to oleoresin as output is almost not possible & will be quite subjective.

4. The Committee therefore, based on the above deliberations decided that the proposal of the firm do not meet the basic parameters of the Scheme as prescribed in Para 4.03 of Foreign Trade Policy for fixation of IO norms and rejected it ab-initio.

5. DC-SEZ may be informed accordingly & take suitable action on earlier cases also by regularization of duty payment.

M84 <u>Case No. M-84</u>	Party Name: M/s	Meet No/Date:08/85-	Rejected
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AVT Natural
Products Ltd.

ALC3/2022

24.02.2022

HQ File :
01/85/171/00037/AM22/DES.VI

RLA File :

Lic.No/Ecom No. and
date

Subject: Fixation Of SION For EOU For Export Of marigold zeaxanthin oleoresin against import of marigold zeaxanthin seeds by M/S AVT Natural Products Ltd.

Decision: NC considered the case as per agenda and noted that the firm M/s AVT Natural Products Ltd. is an EOU requested for fixation of SION for import of marigold zeaxanthin seeds for export of marigold zeaxanthin oleoresin. The manufacturing process as explained by the firm is that imported marigold zeaxanthin seeds are given to the farmers who use the seeds for growing it into plant and then flowers. From the flowers, the firm extracts the export product i.e., marigold zeaxanthin oleoresin for export.

2. Norms Committee took up the matter with concerned Policy Division i.e., PC-4 who have opined that Norms Committee (NC) is the competent authority to fix/ review the norms & based on inputs from technical authorities, NC may review admissibility of the raw material as per provisions of Para 4.03 of Foreign Trade Policy 2015-20.

3. NC in its meeting noted Para 4.03 of FTP, 2015-20 which states that “Advance Authorisation is issued to allow duty free import of input, which is physically incorporated in export product (making normal allowance for wastage). In addition, fuel, oil, catalyst which is consumed / utilized in the process of production of export product, may also be allowed”. The Committee was of the view that the duty free inputs, i.e., marigold zeaxanthin seeds cannot be physically incorporated in the export item, i.e., marigold zeaxanthin oleoresin. Therefore, the essential condition under Para 4.03 of FTP, 2015-20 of Advance Authorisation Policy is not met. Moreover marigold zeaxanthin seeds also, under no circumstances can be covered under the items like fuel, oil or catalyst. Further it was noted that input-output ratio for marigold zeaxanthin seeds requirement for growing agricultural crops like marigold zeaxanthin flowers followed by extraction of marigold zeaxanthin oleoresin cannot be assessed and will be quite variable and dependent on agro-climatic conditions, seed quality, soil fertility etc. and assessment for arranging at such IO norms, i.e. from a seed as input to oleoresin as output is almost not possible & will be quite subjective.

4. The Committee therefore, based on the above deliberations decided that the proposal of the firm do not meet the basic parameters of the Scheme as prescribed in Para 4.03 of Foreign Trade Policy, 2015-20 for fixation of IO norms and rejected it ab-initio.

5. DC-SEZ may be informed accordingly & take suitable action on earlier cases also by regularization of duty payment.

M85 **Case No. M-85**Party Name: M/s
Radha Krishna
Impex Private
LimitedMeet No/Date:08/85-
ALC3/2022
24.02.2022**Approved**HQ File :
01/85/171/00040/AM22/DES.VI

RLA File :

Lic.No/Ecom No. and
date : 2110001175
26.11.2018

Subject: Fixation of Norms in respect of Advance authorization No.2110001175 dt.26.11.2018 by M/s Radha Krishna Impex Private Limited for import of Litchi Pulp concentrate for export of Litchi Pulp Puree and Litchi Juice Concentrate.

Decision: NC considered the case as per agenda and based on the decision taken on similar case of the firm in meeting No. 09/85 dated 31.12.2020, decided to fix the norms of the AA, allowing the following inputs;

S.No.	Export Item	Quantity	Import Item	Quantity
1	Litchi Puree	164.790 MT	Litchi Pulp Concentrate	90.629 MT
2	Litchi Juice Concentrate	146.840 MT	Litchi Pulp Concentrate	162.939 MT

RA may take subsequent consequential action accordingly.